

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
SION PANVEL TOLLWAYS PRIVATE LIMITED OPERATING IN OPERATION
AND MAINTENANCE OF TOLL ROADS IN DIST. MUMBAI, MAHARASHTRA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS | | |
|-----------------------------|--|--|
| 1. | Name of the corporate debtor along with PAN/ CIN/ LLP No. | Sion Panvel Tollways Private Limited CIN: U45203PN2009PTC134473 |
| 2. | Address of the registered office | "IVRCL House", 35 Suyojana, C.H.F, Koregoan Park, Pune-411001 |
| 3. | URL of website | Not available |
| 4. | Details of place where majority of fixed assets are located | Not applicable |
| 5. | Installed capacity of main products/ services | Not applicable |
| 6. | Quantity and value of main products/ services sold in last financial year | Revenue: Nil As per audited financial statements for Financial Year 2021-22 |
| 7. | Number of employees/ workmen | No employee on roll since Insolvency Commencement Date |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | Can be sought by sending request to Resolution Professional at: cirp.sptpl@gmail.com |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: | Can be sought by sending request to Resolution Professional at: cirp.sptpl@gmail.com |
| 10. | Last date for receipt of expression of interest | 08/07/2023 |
| 11. | Date of issue of provisional list of prospective resolution applicants | 18/07/2023 |
| 12. | Last date for submission of objections to provisional list | 23/07/2023 |
| 13. | Process email id to submit EOI | cirp.sptpl@gmail.com |

Sd/-
Anand Pande

Interim Resolution Professional of Sion Panvel Tollways Private Limited
IBBI/IPA-003/ICAI-N-00374/2021-2022/13914
Flat No 7, Brijbhavan Co-Op Hsg Soc. Plot No 16, S.No. 562, Salunke Vihar Road,
Kondhwa Kd, ABC Farm Building, Pune, Maharashtra – 411 048
Email ID: cirp.sptpl@gmail.com
Date and Place: Pune 23/06/2023

TVS MOTOR COMPANY LIMITED
Registered office: "Chaitanya" No. 12 Khader Nawaz Khan Road Nungambakkam Chennai-600006
Website: tvsmotor.com Email: contactus@tvsmotor.com
Notice of Loss of Share Certificates
NOTICE is hereby given that the following Share Certificate(s) issued by the company are stated to have been lost or misplaced or stolen and the registered holders/ the legal heirs of the registered holders thereof have applied to the Company for the issue of Duplicate share Certificate(s).

Table with 5 columns: Folio No., Share Certificate No., No. of Shares, Distinctive No., Name of Registered Holder. Includes entries for SOLI PIROZSHAHAARYA and ZARINE SOLI ARYA.

For TVS Motor Company Limited
K S Srinivasan
Company Secretary
Date : 23.06.2023

onmobile
OnMobile Global Limited
Registered Office: OnMobile Global Limited, Tower #1, 94/1C & 94/2, Veerasandra Village, Attibele Hobli, Anekal Taluk, Electronic City Phase-1, Bangalore - 560 100
Corporate Identity Number (CIN): L64202KA2000PLC027860
Phone: + 91 80 40096000 Fax: + 91 80 40096009
E-mail: Investors@onmobile.com, Website: www.onmobile.com
NOTICE TO THE SHAREHOLDERS
(For the kind attention of Equity shareholders of the Company)
(Transfer of Equity shares to Investor Education and Protection Fund)
The Notice is hereby given that the Company would be transferring all the shares in respect of the dividend, which has remained unpaid or unclaimed for seven consecutive years starting from financial year 2015-16 to the Investor Education and Protection Fund (IEPF), pursuant to section 124(6) of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules").

For OnMobile Global Limited
Sd/-
P V Varaprasad
Company Secretary
Date : June 22, 2023
Place : Bangalore

LECS LAKSHMI ELECTRICAL CONTROL SYSTEMS LIMITED
CIN: L31200T21981PLC001124
Regd. Office : 504, Avinashi Road, Peelamedu, Post, Coimbatore - 641004
Ph : 0422 - 6616500 Fax : 0422 - 6616555
Website: www.lecsindia.com E-mail : investors@lecsindia.com

42nd AGM TO BE HELD IN VIDEO CONFERENCE/OAVM MODE

Dear Member(s),
1. Shareholders may note that the 42nd Annual General Meeting ("AGM") of the Company will be convened at 04.35 PM IST, on Monday, the 24th Day of July, 2023 through Video Conference ("VC")/Other Audio Visual Means ("OAVM") facility to transact the business as set out in the Notice which will be circulated for convening the AGM. In compliance with the applicable provisions of the Companies Act, 2013 and rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular dated 8th April, 2020, 13th April, 2020, 5th May, 2020, 13th January 2021, 5th May 2022 and 28th December 2022 issued by the Ministry of Corporate Affairs ("MCA Circular(s)") and SEBI Circulars dated 12th May, 2020, 15th January 2021, 13th May 2022 and 5th January 2023 ("SEBI Circulars"), the Board of Directors have decided to convene and conduct the AGM through VC/OAVM facility without the physical presence of the Members at a common venue.
2. The Notice of the 42nd AGM and the Annual Report for the year 2022, including the Financial Statements for the year ended 31st March, 2023 ("Annual Report") will be sent only by e-mail to all those members, whose e-mail addresses are registered with the Company/RTA or with their respective Depository Participants ("DPs"), in accordance with the MCA Circulars and the SEBI circulars as mentioned above. Members can join and participate in the 42nd AGM through VC/OAVM facility only. The instructions for joining the 42nd AGM and the manner of participation in the remote e-voting or casting vote through the e-voting system during the 42nd AGM are provided in the Notice of the 42nd AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013.
3. Notice of the 42nd AGM and the Annual Report will be made available on the website of the Company i.e., www.lecsindia.com and the website of Bombay Stock Exchange Limited in which the Company's equity shares are listed i.e., www.bseindia.com.
4. Members holding shares in physical form who have not registered their e-mail addresses with the Company / RTA can obtain Notice of the 42nd AGM, Annual Report and/or login details for joining the 42nd AGM through VC/OAVM facility including e-voting, by sending scanned copy of the following documents by e-mail to info@skdc-consultants.com:
a. Request e-mail mentioning your name, folio number and complete address
b. Copy of the Share Certificate (Front & Back)
c. Self-attested scanned copy of the PAN Card; and
d. Self-attested scanned copy of any document (Such as Aadhar card, Driving License, Voter ID, Passport) in support of the address of the Members as registered with the Company.
5. Members holding shares in physical form who have not updated their mandate for receiving the dividends directly in their bank account through Electronic Clearing Service ("ECS/NACH") or any other means ("Electronic Bank Mandate"), can register their Electronic Bank Mandate to receive dividends directly into their bank account electronically, by sending a self-attested scanned copy of the cancelled cheque, issued by Banker after implementation of the Core Banking System, bearing the name of the Sole Shareholder (in case of joint holding, the name of the first holder shall be mentioned in the cheque leaf) in addition to the documents mentioned in paragraph 4 above by e-mail to info@skdc-consultants.com.
6. Members holding shares in demat form can update their e-mail address & bank account details by submitting a request to the concerned Depository Participant.
7. Pursuant to Finance Act, 2020 dividend income will be taxable in the hands of the shareholders w.e.f. 1st April, 2020 and the Company is required to deduct tax at source ("TDS") from dividend paid to the Members at the prescribed rates in the Income Tax Act, 1961 ("the IT Act") and latest amendments. For the prescribed rates for various categories, conditions for Nil/preferential TDS and details / documents required thereof, members are requested to refer to the IT Act.
8. Members may kindly note that in the event the Company is unable to pay the dividend to any member by electronic mode, due to non-registration of the Electronic Bank Mandate, the Company shall dispatch the dividend warrant to such Members. Members may also kindly note that the company has fixed Monday, 17th July, 2023 as the cut-off date for determining entitlement of members to dividend for the financial year ended 31st March, 2023, if approved at the AGM.
The above information is being issued for the information and benefit of all the Members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars.

By order of the Board
For LAKSHMI ELECTRICAL CONTROL SYSTEMS LIMITED
S.SATHYANARAYANAN
Company Secretary
Coimbatore
22.06.2023

GMDA
Guwahati Metropolitan Development Authority
STATFED Building, Bhangagarh, Guwahati - 781005
Website: www.gmda.assam.gov.in Tel: 0361-2529650/9624
E-mail: ceogmdaghy@gmail.com Fax: 0361-2529991
No. GMDA/DEV/26/2023/8 Dated: 21-06-2023
NOTICE INVITING TENDER
The Chief Executive Officer, Guwahati Metropolitan Development Authority, Bhangagarh, Guwahati-05 invites bid through e-Procurement System from firms/ agencies registered under The Companies Act 1956/2013 and having requisite experience in executing similar nature of work.

Table with 6 columns: Sl. No., Name of Work, Value (in ₹), Bid Security (₹ in lakh), Cost of Bid (in ₹), Completion Period. Includes entry for 90 Degree Laser Projection/Multimedia Illumination at Dr. Bhupen Hazarika Samadhi Kshetra.

The detailed tender documents can be downloaded from the e-procurement portal https://assamtenders.gov.in from 23-06-2023 (16.00 Hours). Interested bidders are required to create their own user ID & password in the e-tendering portal. Amendment/Addendum to the tender and further notifications, if any, shall appear in the website https://assamtenders.gov.in.
Sd/- Chief Executive Officer
Guwahati Metropolitan Dev. Authority
Bhangagarh, Guwahati - 781005
BIGBLOC CONSTRUCTION LIMITED
CIN NO: L45200GJ2015PLC083577
Regd. Office : Office No. 908, 9th Floor, Rajhans Montessa, Dumas Road, Magdalla, Surat - 395 007 (Gujarat) INDIA.
Phone: +91-261-2463262, 2463263 Email : bigblockconstructiontd@gmail.com Website : www.nxtbloc.in
TRANSFER OF EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)
Shareholders of the Company are hereby informed that in terms of Section 124(6) of the Companies Act, 2013 and Investor Education and Protection Fund Authority (Accounting, Auditing, Transfer and Refund) Rules, 2016 as amended from time to time, equity shares of the Company in respect of which dividend entitlements have remained unclaimed or unpaid for 7 (seven) consecutive years or more, are required to be transferred by the Company to the Demat account of Investor Education and Protection Fund (IEPF) of the Government of India.
The Concerned members are being provided an opportunity to claim such dividend including Final Dividend for the Financial Year 2015-16 and Interim Dividend for the financial year 2016-17 and onwards by sending a letter to the registered office of the Company or Registrar and Share Transfer Agent M/s. Adroit Corporate Services Private Limited at 19, Jaferbhoy Ind. Estate, Makwana Road, Marol Naka, Andheri (E), Mumbai - 400 059 on or before 25th September, 2023. The details viz. names of the concerned members, their folio number and the shares for transfer to IEPF are available on the Company's website on www.nxtbloc.in under "Investors" section. In the event valid claim is not received by Company or its RTA by 25th September, 2023, the Company shall take action towards transfer of such shares to IEPF at appropriate date and thereafter no claim shall lie against the Company in respect of unclaimed dividend amount and shares so transferred pursuant to the aforesaid rules.
Once these shares are transferred to the IEPF by the Company, such shares may be claimed by the concerned members only from the IEPF authority by following the procedure prescribed under the IEPF Rules. Individual communication in this regard is being sent to the concerned members at their latest registered addresses available with the Company. Clarification on this matter, if required, may be sought from the Company or RTA by sending email at info@adroitcorporate.com or by calling them at +91 - 022 - 42270400 / 28596060.
For BIGBLOC CONSTRUCTION LTD.
Sd/-
Alpesh Makwana
Company Secretary & Compliance Officer
Place: Surat
Date: 23/06/2023

BLUE STAR LIMITED
CIN: L28920MH1949PLC006870
Registered Office: Kasturi Buildings, Mohan T Advani Chowk, Jamshedji Tata Road, Mumbai - 400 020
Email: investorrelations@bluestarindia.com Website: www.bluestarindia.com
Telephone No.: +91 22 6665 4000, +91 22 6654 4000; Fax: +91 22 6665 4151
INFORMATION REGARDING THE 75th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE/OTHER AUDIO VISUAL MEANS AND RECORD DATE

NOTICE is hereby given that the 75th Annual General Meeting ("AGM") of the Members of Blue Star Limited ("the Company") will be held on Thursday, August 3, 2023 at 3:30 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), to transact the business that will be set forth in the Notice of AGM.
Pursuant to the General Circular numbers 14/2020, 17/2020, 20/2020, and 10/2022 issued by the Ministry of Corporate Affairs (MCA) and Circular numbers SEBI/HO/CFD/CMD1/CIR/P/2020/79 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as 'the Circulars'), companies are allowed to hold AGM through VC/OAVM, without the physical presence of members at a common venue. In compliance with the Circulars, the AGM of the Company is being held through VC/OAVM.
The Notice of AGM and the Annual Report for the financial year 2022-23, inter-alia, containing Board's Report, Auditors' Report and Audited Financial Statements will be sent through electronic mode only to those Members who have registered their email address with the Company/Depository Participant(s) ("DP") in accordance with the aforesaid Circulars. Members may note that the Notice of AGM and the Annual Report will be sent in due course and the same will be made available on the website of the Company at www.bluestarindia.com, National Securities Depository Limited (NSDL) at www.evoting.nsdl.com, BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com.
Manner of casting vote through e-voting:
Members can attend and participate in the AGM through VC/OAVM facility only. The instruction for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013.
The Company is also providing remote e-voting facility ("remote e-voting") to all its Members to cast their votes on all resolutions set forth in the Notice of AGM. Also, the Company is providing the facility for voting through e-voting system during the AGM. Detailed procedure of remote e-voting/e-voting at the AGM is provided in the Notice of AGM.
Final Dividend and Record Date:
Members may note that the Board of Directors of the Company at their meeting held on Thursday, May 4, 2023, had recommended a final dividend of ₹ 6 (Rupees Six) per equity share of ₹ 2 (Rupees two) each for the financial year ended March 31, 2023, subject to approval of Members at the AGM. The Company has fixed Friday, July 21, 2023, as the 'Record Date' for determining entitlement of members to final dividend. The final dividend, if approved by the Members at the AGM, will be paid subject to deduction of tax at source.
Manner for registering/updating email addresses and bank account mandate:
If your email id is not registered with the DP (for shares held in electronic form)/Company (for shares held in physical form), you may register your email address on a temporary basis with Link Intime India Private Limited, Registrar and Transfer Agents ("RTA") of the Company on or before Friday, June 30, 2023, to receive the Notice of AGM along with the Annual Report of the Company for the financial year 2022-23 by visiting the weblink at: https://web.linkintime.co.in/EmailReg/Email_Register.html
In case you have not registered your email address and/or not updated your bank account details for receipt of dividend, please follow the below process:
Physical Holding Register/update the details in prescribed Form ISR-1 along with relevant documents to Link Intime India Pvt Ltd, RTA of the Company either by email to mt_helpdesk@linkintime.co.in from the registered email id or by sending post to C-101, 247 Park, L B S Marg, Vikhroli (West), Mumbai 400 083.
Demat Holding Register/update the details in your demat account, as per the process advised by your DP.
In the event the Company is unable to pay dividend to any Member by electronic mode, due to non-updating of bank account details, the Company shall dispatch the dividend drafts/cheque to such Member within the prescribed timeline.
Members may note that the Income Tax Act, 1961, as amended by the Finance Act, 2020, mandates that dividend paid or distributed by a company on or after April 1, 2020, shall be taxable in the hands of shareholders. The Company shall therefore be required to deduct Tax at Source (TDS) at the time of making the payment of final dividend. In order to enable us to determine the appropriate TDS rate, as applicable, Members are requested to submit the relevant documents, in accordance with the provisions of the Income Tax Act, 1961. The detailed tax rates, documents required for availing the applicable tax rates are provided in the Notice of the AGM. A separate email communication in this regard has been sent to the Members on Wednesday, June 21, 2023.
For Blue Star Limited
Sd/-
Rajesh Parte
Company Secretary & Compliance Officer
Membership No.: A10700
Date : June 22, 2023
Place : Mumbai

U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD
9-A, RANA PRATAP MARG, LUCKNOW-226001
Tel No. (0522) 2612949, (0522)2628310, Fax: (0522) 2627994
Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org
Short Term e-Tender Notice
Online e-bids are invited for the sale of different kind of Alcohol (SDS, Ena, matured spirit) from Cooperative Distilleries of U.P. to reputed Distilleries of India, bonafide registered traders to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 04.07.2023 and Technical bid will be opened at 11.30 AM on 04.07.2023 and Financial bid at 3.30 PM on 05.07.2023. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 42,72,756.50 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL http://etender.up.nic.in and also on Federation website www.upsugarfed.org since 22.06.2023 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.
UPSUGARFED/GM(AT)/.....74.../3C
Date:22.06.2023 MANAGING DIRECTOR

Form G
INVITATION FOR EXPRESSION OF INTEREST FOR SION PANVEL TOLLWAYS PRIVATE LIMITED
OPERATING IN OPERATION AND MAINTENANCE OF TOLL ROADS IN DIST. MUMBAI, MAHARASHTRA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN/ CIN/ LLP No. Sion Panvel Tollways Private Limited
CIN: U45203PN2009PTC134473
2. Address of the registered office 'IVRCL House', 35 Suyojana, C.H.F. Koregaon Park, Pune-411001.
3. URL of website Not available
4. Details of the place where the majority of fixed assets are located Not applicable
5. The installed capacity of main products/ services Not applicable
6. Quantity and value of main products/ services sold in last financial year Revenue: Nil
As per audited financial statements for Financial Year 2021-22
7. Number of employees/ workmen No employee on roll since Insolvency Commencement Date
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: Can be sought by sending request to Resolution Professional at: cirp.sptpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: Can be sought by sending request to Resolution Professional at: cirp.sptpl@gmail.com
10. Last date for receipt of expression of interest 08/07/2023
11. Date of issue of provisional list of prospective resolution applicants 18/07/2023
12. Last date for submission of objections to provisional list 23/07/2023
13. Process email id to submit EOI cirp.sptpl@gmail.com
Sd/-
Anand Pande
Interim Resolution Professional of Sion Panvel Tollways Private Limited
IBBI/IPA-003/ICAR-N-00374/2021-2022/13914
Soc. Plot No. 15, S.No. 56/2, Sakurine Vihar Road, Kondhwa Kd, ABC Farm Building, Pune, Maharashtra - 411 048
Email ID: cirp.sptpl@gmail.com
Date and Place: Pune 23/06/2023

NOVARTIS
NOVARTIS INDIA LIMITED
Registered Office: Inspire BKC Part of 601 & 701, Bandra Kurla Complex, Bandra (East) Mumbai - 400 051
Tel.: +91 22 50243000; Fax: +91 22 50243010; Email: india.investors@novartis.com; Website: www.novartis.in
CIN: L24200MH1947PLC006104

INFORMATION REGARDING 75th ANNUAL GENERAL MEETING TO BE HELD ON JULY 28, 2023 THROUGH VIDEO CONFERENCE (VC) / OTHER AUDIO VISUAL MEANS (OAVM) AND RECORD DATE FOR DIVIDEND
1. Members may please note that the 75th Annual General Meeting ("AGM") of the Company will be held through VC/ OAVM on Friday, July 28, 2023 at 11:00 a.m. (IST), in compliance with all the applicable provisions of the Companies Act, 2013 ("Act") and Rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable General Circular No. 10/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs ("MCA") and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 05, 2023 issued by SEBI and other relevant Circulars (collectively referred to as the "Circulars"), to transact the business set out in Notice calling for AGM.
2. Pursuant to the above Circulars, Notice of the AGM and the Annual Report for the financial year 2022-23 will be sent to all the members whose email addresses are registered with the Company/ Depository Participant(s) ("DPs"). The Notice of the 75th AGM and Annual Report for the financial year 2022-23 will also be available on the website of the Company at www.novartis.in and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com
3. Manner of registering/ updating email addresses/ registering mandate of receiving dividend electronically:
i. Members holding shares in physical form may update the email address and/or bank details by submitting request in Form ISR-1 along with relevant documents. These documents may be submitted electronically (digitally signed) or physically at the address/ e-mail ID mentioned under the head 'Contact us' below.
ii. Members holding equity shares in physical mode may also note that SEBI vide its Circular dated November 03, 2021, December 14, 2021 and Circular vide SEBI/HO/MIRSD/ MIRSD-PoD-1/P/CIR/2023/37 dated March 16, 2023 has mandated the following:
a) Members holding shares in physical form, are requested to submit their PAN, KYC details (e-mail ID, postal address, mobile number, and bank account details), specimen signature and nomination details to RTA, Link Intime India Private Limited, by sending a duly filled Form ISR-1 and other relevant forms
b) PAN must be linked with Aadhaar by June 30, 2023, or any other date as may be specified by the Central Board of Direct Taxes ("CBDT").
c) The folios will be frozen by RTA if the documents and information as requested in (a) above are not available on or after October 01, 2023 or PAN is not linked to Aadhaar as stated in (b) by June 30, 2023 or any other date as may be specified by CBDT.
d) The Company/ RTA will entertain a shareholder's service request only upon receiving PAN, KYC details and nomination information.
iii. Members holding share(s) in an electronic mode are requested to register their email ID update or intimate changes, if any, in their bank account details with their DPs.
4. Manner of casting vote through e-voting:
i. Members will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the AGM through remote e-voting system. Members have the option to either cast their vote using the remote e-voting facility prior to the AGM or e-voting during the AGM.
ii. The login credentials for casting the votes through e-voting shall be made available to the members through email after successfully registering their email addresses in the manner provided above.
iii. The detailed procedure for casting the votes through e-voting shall be provided in the Notice of the AGM.
5. Members may note that the Board of Directors at their meeting held on May 10, 2023, subject to the approval of members, has recommended final dividend of ₹ 10 (Rupees Ten Only) per equity share of face value of ₹ 5 (Rupees Five Only) each and one-time special dividend of ₹ 37.50 (Rupees Thirty-Seven and Paise Fifty Only) per equity share of face value of ₹ 5 (Rupees Five Only) each on occasion of Company's 75th Anniversary. The total dividend amounting to ₹ 47.50 (Rupees Forty-Seven and Paise Fifty Only) per equity share of face value of ₹ 5 (Rupees Five Only), will be paid on or after August 02, 2023, to the members whose names appear in the Register of Members, as on record date i.e. Thursday, July 20, 2023, through various online transfer modes to the members who have updated their bank account details.
6. For the Members who have not updated their bank account details, dividend warrants/ demand drafts will be sent to their registered addresses.
7. The Register of Members and Share Transfer Books shall remain closed on all days from Friday, July 21, 2023 to Friday, July 28, 2023, both days inclusive, for determining the eligibility of shareholders for payment of dividend, if approved by the members at the AGM.
8. Members may note that pursuant to the Finance Act, 2020, dividends paid or distributed by a Company after April 1, 2020 shall be taxable in the hands of the members. The Company shall therefore be required to deduct tax at source at the prescribed rates at the time of making payment of the said total dividend. Members are requested to submit the requisite documents in accordance with the applicable laws. Detailed tax rates and documents required for availing the applicable tax rates are provided in the Notice of the AGM.
This Notice is being issued for the information and benefit of all the members of the Company in compliance with the provisions of the Circulars.
Contact us:
Link Intime India Private Limited, Unit: Novartis India Limited C-101, 247 Park, L.B.S Marg, Vikhroli (West), Mumbai - 400083 Email: rnt_helpdesk@linkintime.co.in
Novartis India Limited Inspire - BKC, Part of 6 01 and 701, Bandra Kurla Complex, Bandra East Mumbai-400 051, Maharashtra, India Email: india.investors@novartis.com
For Novartis India Limited
Sd/-
Nikhil Malpani
Company Secretary and Compliance Officer
Date : June 22, 2023
Place : Mumbai

Corrigendum
In the "Notice for Duplicate issue of share certificates" of Samyak Vaniya Pvt. Ltd. which published on 02.06.2023, the distinctive number against 16700 shares be read as 2515800 to 2532499 instead of 2515800 to 2932499. Sorry for this inconvenience.
FOR DAILY BUSINESS.
FINANCIAL EXPRESS
THE BUSINESS DAILY.

